

18

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

O.A. No. 976/99

DATE OF ORDER: 4-2-2000

BETWEEN:-

G.V. Appa Rao

...Applicant

and

1. The Development Commissioner (H),  
O/o the Development Commissioner  
(Handicrafts), New Delhi.

2. The Director (SR),  
O/o the Development Commissioner  
(Handicrafts), Shastri Bhavan,  
II Floor, 26 Haddows Road, Chennai.

...Respondents

COUNSEL FOR THE APPLICANT : MR.K.SUDHAKAR REDDY

COUNSEL FOR THE RESPONDENTS: MR.P.PHALGUNA RAO, ADDL.CGSC.

CORAM:

HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

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O R D E R

Heard the learned Counsel Mr.K.Sudhakar Reddy for the applicant and Mr.P.Ramana for Mr.P.Phalguna Rao, learned standing counsel for the Respondents. Reply not filed.

2. This O.A. is filed for obtaining a direction from the Tribunal to be issued to respondent authorities to consider the applicant for compassionate appointment in the office of the respondents in any suitable post as per his qualifications, if the applicant otherwise fulfills the eligibility criteria.

3. The applicant's father late Shri G.Nagalingeshwara Rao worked as Master Craftsman in Hand Block Printing

(W)

contd..

- 2 -

Training Centre since 1979 at Kodur till 1984 on a regular basis and subsequently he worked at Karimnagar on consolidated wages at Hand Block printing Training Centre, Karimnagar and also run ATS for three batches till June, 1995. In 1996 the applicant's father filed a case for appointment as Master Craftsman in any of the Hand Block Printing Training Centres on regular basis. However, before the disposal of the case the applicant's father expired on 15-7-1997 on account of Tuberculosis at Rajahmundry.

4. It appears from the submissions made by the rival parties as well as on perusal of material papers that the representation dt. 5-11-98 has been made to the Director(SR), O/o the Development Commissioner(Handicrafts), Shastri Bhavan, Haddows Road, Chennai. However, the same was not disposed of for a long time and therefore it became necessary for the applicant to file the present OA for obtaining the directions as stated above.

5. I believe that the ends of justice will be served if the Respondent No.2 is directed to consider the applicant's case sympathetically and to decide the same within 2 months from the date of receipt of copy of this order. Order accordingly.

Thus, the O.A. is accordingly disposed of. No costs.

*Dhan*  
(Justice D.H.Nasir)  
Vice-Chairman

'SA'

Dated: 4th Feb., 2000  
(Dictated in the Open Court)

*Aug*  
17-2-00

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

1ST AND 2ND COURT

COPY TO:

1. HON. J.
2. HON. M. (ADMN.)
3. HON. M. (JUDL.)
4. D.R. A (DMN.)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE HON'BLE MR. JUSTICE D.H.NASIR  
VICE CHAIRMAN

THE HON'BLE MR. R.RANGRAJAN  
MEMBER (ADMN.)

THE HON'BLE MR. B.S. JAI PARAMESWAR  
MEMBER (JUDL.)

\* \* \*

DATE OF ORDER: 14/2/2000

MA/RAT/CP.NO.

IN

OA. NO. 976/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

CP CLOSED

RA. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक अधिकार परिषद  
Central Administrative Tribunal  
DESPATCH / DESPATCH

25 FEB 2000

हैदराबाद बैठकाल  
HYDERABAD BENCH